

I am very glad that, very promptly, action was taken by the Attorney General and an application has been made for review. It has been said that the prevention of insult to National honour Act should be amended. I only suggest that there is no hurry ; in a case like this there should not be any hurry, in the sense that the law need not be amended immediatly, because we do not know what the Supreme Court will do. Whatever the Supreme Court says, let it be considered and thereafter action can be taken ; before that, the law need not be amended.

Another thing is this. This is the occasion when every one should rise as one man because our unity is at stake, the very existence of one nation or one India is at stake.

15.00 hrs.

So, whatever we do, we should work very carefully so that our India, our motherland remains united and free as always we expect it to be.

I forgot to say, there was a problem once whether Vandemataram is to be sung because the word "mother" is mentioned there. I notice that in Bangladesh and Indonesia "mother" is mentioned in their own national anthem. Whether it is true or not, there are forces which are trying to disrupt our life and our dream of peaceful existence in the world. We should be careful about it.

I thank you for the opportunity given to me.

15.01 hrs.

RE : PRIVATE MEMBERS' BUSINESS

[English]

MR. CHAIRMAN : The House is now going to the private members' business. Shri Piyus Tiraky to move his motion.

SHRI S. JAIPAL REDDY : (Mahbubnagar) : I want to make a submission, Madam. The private members' resolution is being taken up today. The point that I want to make is that there is another private

members' resolution tabled by Shri Bhattam Srirama Murty which is very relevant. So, we must see to it that he tables his resolution today itself.

MR. CHAIRMAN : That will be seen. Today, as it stands, Mr. Piyus Tiraky has to move his Motion.

SHRI S. JAIPAL REDDY : We have discussed it at great length.

MR. CHAIRMAN : I will take notice of it. We will look into it.

SHRI C. MADHAV REDDI (Adilabad) : From opposition, there is no speaker on this.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I think, on the previous one we have allotted six hours, of which we have already taken five hours and forty minutes. The Hon. Minister is going to reply now and thereafter we will take up the next one.

SHRI S. JAIPAL REDDY : The only point that I would like to mention is that before the House adjourns today, we should see to it that the Hon. Member Shri Bhattam Srirama Murty is able to table his resolution.

MR. CHAIRMAN : We have taken notice of it. Whatever has been allotted is getting over. Mr. Piyus. Tiraky.

15 02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Twenty Seventh Report

SHRI PIYUS TIRAKY (Alipurduars) : I beg to move

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1986",